

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.1371/2019**

**Un-numbered Company Appeal (AT) (Insolvency) No. /2019**  
**(F.No.05.04.2019/NCLAT/UR/455**

**In the matter of:**

Arun Enterprises ..... Appellant

Versus

Mansfield Cables Company Ltd. & Anr. .... Respondents

Appearance: Mr. Gautam Singh, Advocate for the Appellant.

**22.04.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 05.04.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 08.04.2019 and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 16.04.2019. It is stated in the Interlocutory Application (IA) that defects could not be cured on time due to some personal difficulty. Hence, there is delay of one day in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 23.04.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar